

अंशुल मेहता  
ANSHUL MEHTA  
मेट्रोपॉलिटन मजिस्ट्रेट  
Metropolitan Magistrate  
कोर्ट नं. 26  
Court No. 26  
काज़ागडदुमा कोर्ट, दिल्ली  
Kazalgaoduma Court, Delhi

STATE Vs. Ravinder  
eFIR No. 12431/21 PS Mayur Vihar  
U/s. 379/411 IPC

03.04.2021

The present application is taken up for hearing through VC through  
CISCO WEBEX APP.

Present : Ld. APP for the State.

Ld. Counsel for applicant through VC.

An application U/Sec. 437 Cr.P.C. for the release of the applicant / accused

Ravinder is moved by his Counsel.

Reply filed by the IO.

Both the sides are heard on the application.

Considering the following :

1. that the accused is in custody for more than 50 days;
2. that the investigation has already been completed and chargesheet has already been filed;
3. that the case property has already been recovered from the possession of accused;
4. that, in view of spread of Corona Virus, the Court is of considered opinion that the trial of the case would take time and it would not be appropriate to keep the accused further behind the bars till the conclusion of the trial. Hence, the application in hands stands allowed.

The accused is directed to be released on bail on furnishing of his personal bond in a sum of Rs. 30,000/- with two sureties of like amount. Accused be released after verification of his address by the IO. It is further directed that the accused shall not tamper with or try to influence the prosecution witnesses in any manner after his release.

Copy of the order be given dasti on request.

Application is disposed off accordingly.



*sd/r*  
(ANSHUL MEHTA)  
MM (East)/KKD/Delhi/03.05.2021

Metropolitan Magistrate  
KKB Courts, Delhi